

Sick Textile Mills

256. SHRI R. BARUA: Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 1887 dated the 24th November, 1967 and state:

(a) whether the Committee to look into the affairs of the sick textile mills; has since been constituted;

(b) if so, the progress so far made by the Committee; and

(c) whether Government have taken a final decision about the taking over of some mismanaged or closed textile mills in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) and (b). No. Sir. The Textile Corporation proposed to be set up will be asked to study the problems of the textile industry.

(c) Government have been inter alia taking over mismanaged or closed mills under the provisions of the Industries (Development & Regulation) Act. The future of such mills will be considered in terms of the provisions of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1967.

कांग्रेस के हैदराबाद अधिवेशन के दौरान आन्ध्र प्रदेश को आर्बित अम्बैसेडर कारों की बिचो

256-क. श्री मधु लिमबे : क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आन्ध्र प्रदेश को अम्बैसेडर कारों का जो कोटा मिला था, उन सभी गाड़ियों का इस्तेमाल कांग्रेस के हैदराबाद अधिवेशन में किया गया था;

(ख) क्या इन्हीं कारों को नई गाड़ियों रूप में ग्राहकों को बेचा जायेगा ;

(ग) क्या यह काम हिन्दुस्तान मोटर्स कम्पनी की सम्मति से केन्द्र राज्य सरकारों की जानकारी में किया गया था; और

(घ) यदि हां, तो ग्राहकों के हितों की रक्षा करने के लिए सरकार क्या कार्यवाही कर रही है ?

श्री. औद्योगिक विकास तथा समवाय कार्य मंत्री (श्री कलसहदीन अली अहमद) : (क) से (घ). इस विषय में केन्द्रीय सरकार तथा मेसर्स हिन्दुस्तान मोटर्स को कोई भी जानकारी नहीं है। राज्य सरकार से कहा गया है कि इस विषय में उसके पास जो भी जानकारी हो भेज दें और उसके उत्तर की प्रतीक्षा है। राज्य सरकार से जो भी जानकारी प्राप्त होगी वह सभा-पटल पर रख दी जायेगी।

12 hrs.

RE. DEATH OF SHRI DEEN DAYAL UPADHYAYA

SHRI M. L. SONDHI (New Delhi): Mr. Speaker, Sir, yesterday, we all joined and paid tributes to Shri Deen Dayal Upadhyaya. The All India Radio has been giving very misleading reports, suggesting that it is an accident and saying that a currency note of Rs. 5 was thrust into the hand of Shri Deen Dayal Upadhyaya. We are very much agitated over this. There should be some decency. A thorough probe is necessary. There may be an international hand behind it. The Interpol should be contacted....

MR. SPEAKER: Order, order. If some mistake has been committed, it should be brought to the notice of the Minister concerned or the Prime Minister.

श्री मधु लिमबे (मुंबेर) : अध्यक्ष महोदय, माफ कीजियेगा, वह यह कह रहे हैं कि कल मांग की गई जांव की उस के बारे में प्रधान मंत्री क्या कर रहे हैं यह बतलायें और कुछ वह नहीं कर रहे हैं।

MR. SPEAKER: I have understood him without his further explanation.

श्री कंवर लाल गुप्त (दिल्ली सदर) :

अध्यक्ष महोदय,

quest that he may make a statement thereon:

"Reported statement made by him on the 31st January, 1968 expressing profound distress at widespread disturbances and lawlessness that broke out in Gauhati on the Republic Day causing damage to property worth crores of rupees."

MR. SPEAKER: Will you kindly sit down? I am on my legs. The position is that some wrong information is being broadcast on the All India Radio while the investigation is going on. That should be brought to the Minister or the Prime Minister. Certainly they will look into it. Who can correct it except the Minister or the Prime Minister?

SHRI KANWAR LAL GUPTA: We have already done that. It is still going on.

MR. SPEAKER: What is it that I can do? Kindly sit down. Shri Patodia.

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, before you go to Call Attention Notice, I want to make a submission. Yesterday, when the President was delivering his Address to both the Houses of Parliament assembled together. .

MR. SPEAKER: That is not the point before the House now.

Shri Patodia.

SHRI K. LAKKAPPA (Tumkur): There is a break-down of law and order in Mysore . . . (Interruption).

MR. SPEAKER: It is now going out of my hands. Order, order. I do not want to hear anything now. Shri Patodia.

12.03 hrs.

CALLING ATTENTION TO MATTER OR URGENT PUBLIC IMPORTANCE

RE: REPORTED WIDESPREAD DISTURBANCES AND LAWLESSNESS IN GAUHATI ON REPUBLIC DAY CAUSING DAMAGE TO PROPERTY WORTH CRORES OF RUPEES

SHRI D. N. PATODIA (Jalore): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I re-

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, it is with a deep sense of distress at the happenings in Gauhati on January 26, 1968 that I make this statement. There was a complete hartal in Gauhati on January 24 in response to a call given by the All Assam Student Union to protest against observations at Jorhat on the issue of reorganization of Assam attributed to the Prime Minister. The students held a meeting on January 25 to congratulate the people on the successful hartal and took a decision to boycott the Republic Day celebrations on January 26. Announcements to this effect were made over loudspeakers on the evening of January 25. On 26th morning, a large number of students collected on roads leading to the venue of the Parade Ground. They prevented the general public from attending the parade which was, however, held with some officials in attendance. After the parade was over, large sections of students and others, who had collected, moved on to the town areas and the main bazars.

They pulled down the national flag in a few places and indulged in looting and arson. There were numerous cases of arson resorted to by groups of persons who were moving about in the shopping centres, and a number of shops, industrial establishments, petrol pumps and vehicles were set on fire. The district authorities felt that the forces at their disposal were not adequate to meet the situation which was getting out of control. They, therefore, requested the army for assistance. From approximately 12.30 P.M. curfew was declared in the town